

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5787-5790/2018

(Arising out of impugned final judgment and order dated 22-02-2018 in CRLA No. 1167/2010 22-02-2018 in CRLA No. 1208/2010 22-02-2018 in CRLA No. 1210/2010 22-02-2018 in CRLA No. 1220/2010 passed by the High Court of Judicature At Allahabad, Lucknow Bench)

BHAGWAN DAS & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.97176/2018-EXEMPTION FROM FILING O.T.)

Date : 26-11-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. K.T.S. Tulsi, Sr. Adv.
Mr. Kuber Boddh, Adv.
Mr. Raj Kamal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue fresh notice, returnable in four weeks.

Standing counsel for the State of Uttar Pradesh may also be served additionally.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER